

**Forms for furnishing TDS/TCS returns under section 206 and 206C(5A).**

New forms, [Form No.24](#) (Returns of TDS form Salary), [Form No.26](#) (TDS from payments other than Salary), [Form No. 27](#) (TDS from payments made to non-residents) and [Form No. 27E](#) (Returns of TCS) have been notified. From 1/4/2005, all returns of TDS/TCS will have to be in the new forms only. Returns which are filed in old forms will not be accepted. Any late returns of TDS/TCS for earlier financial years will also have to be in the new forms.

[\[S O 456\(E\)\]](#)

**Rules and Forms for quarterly statements of TDS/TCS under section 200(3) and proviso to section 206C(3)**

New rules and forms have been inserted in the Income tax Rules for enabling filing of quarterly statements of deduction / collection at source under section 200(3) and proviso to section 206C(3) in respect of tax deducted/collected at source on or after 01/04/2005.

The following due dates have been prescribed for filing quarterly statements for both TDS/TCS:

<b>Quarters ending</b>	<b>Due date</b>
30 <sup>th</sup> June	15 <sup>th</sup> July
30 <sup>th</sup> September	15 <sup>th</sup> October
31 <sup>st</sup> December	15 <sup>th</sup> January
31 <sup>st</sup> March	30 <sup>th</sup> April

The following forms have been prescribed for the quarterly statements:

<b>Nature</b>	<b>Form No.</b>
TDS from Salary	<a href="#">24Q</a>
TDS from payments other than salary	<a href="#">26Q</a>
TCS	<a href="#">27EQ</a>

[\[S O 455\(E\)\]](#)

**Verification for TDS/TCS returns in computer media.**

[Form No. 27A](#) for furnishing information with the returns of deduction of tax at source filed on computer media has been substituted. The new form will have to be used for filing all electronic TDS returns after 1/04/2005.

[Form No. 27B](#) to be furnished along with TCS return on computer media has also been substituted. This new form will have to be submitted along with the e-TCS returns filed in accordance with the Scheme for Electronic filing of TCS Returns.

Rule 37EA regarding TCS returns on computer media has also been substituted.

[\[S O 454\(E\)\]](#)

**Statement of tax deducted/collected to be issued to the taxpayer under section 203AA or second proviso to section 206C(5).**

The time and form for furnishing annual statement of TDS/TCS to the taxpayer under section 203AA or second proviso to section 206C(5) has also been notified. The statement will be furnished in Form No 26AS by 15<sup>th</sup> June following the financial year during which tax is deducted/collected/ paid.

[\[S O 455\(E\)\]](#)